

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 101

C.P. (IB)/215(CH)2022

IN THE MATTER OF:

Sanjay Gupta

...Petitioner

Under Section: 94(1)

Order delivered on 06.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Ms. Divya Sharma, Advocate

ORDER

It is stated by learned counsel for the petitioner that on instructions she may be permitted to withdraw the present petition as already, an application under Section 95 of the Code is pending before this Bench. Keeping in view the facts and circumstances, the present petition stands ***dismissed as withdrawn***. File be consigned to the record room.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER(J)

Tanvi